

Central Administrative Tribunal
Principal Bench

RA 205/2001
in
OA 386/2000

New Delhi this the 2nd day of July 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J).
Hon'ble Shri Govindan S. Tampi, Member(A).

Sunil K. Aggarwal ... Applicant.

Versus

Secretary to GOI,
Ministry of Defence,
New Delhi & Ors. ... Respondents.

O R D E R (By circulation)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J).

We have carefully perused Review Application No.205/2001 filed by the applicant in OA 386/2000. He has prayed that the Tribunal's order dated 23.2.2001 should be recalled in view of the grounds mentioned in the RA. On a perusal of the Review Application, it is seen that the applicant has tried to reargue the Original Application. The Tribunal's order dated 23.2.2001 is not an order passed on the ground of non-prosecution of the case by the applicant but is an order on the merits of the case after seeing the grounds taken by him in the O.A.

2. As none of the grounds taken in RA No.205/2001 falls within the provisions of Section 22(3)(f) of the Administrative Tribunals Act, 1985 read with the provisions contained Order 47 Rule 1 CPC, the Review Application fails and is rejected.

(Govindan S. Tampi)
Member(A)

Lakshmi Swaminathan,
(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

'SRD'